

Irregularities in selection for Post-graduate Medical courses

2081. SHRI SUBAS MOHANTY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are aware of the fact that fresh medical graduates of Calcutta University have alleged serious malpractices and irregularities in their selection for the University's post-graduate Courses in medical sciences;

(b) if so, what action Government have taken in the matter;

(c) whether Government propose to keep these admissions in abeyance; and

(d) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH (KUMARI SAROJ KHAPARDE): (a) to (d) The Medical Council of India, which has been statutorily charged with the responsibility of maintaining standards of medical education in the country has informed that the Council has recently received a complaint alleging malpractices in selection for postgraduate medical courses at Calcutta University. The complaint would be looked into according to the rules and regulations of the Council for appropriate action.

हिन्दी आशुलिपि के प्रशिक्षण में सुधार करने के लिए सुझाव

2082. श्री जगदम्बी प्रसाद यादव : क्या मानव संसाधन विकास, मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली प्रशासन के तकनीकी शिक्षा निदेशालय को हिन्दी आशुलिपि की प्रशिक्षण प्रक्रिया में सुधार करने के लिए कोई सुझाव प्राप्त हुए हैं ;

(ख) यदि हां, तो ये सुझाव कब प्राप्त हुए थे; और

(ग) दिल्ली प्रशासन द्वारा इन सुझावों पर क्या कार्यवाही की गई है ?

शिक्षा तथा संस्कृति विभाग में राज्य मंत्री (श्रीमती जूष्णा साही) : (क) जी, हां ।

(ख) सुझाव 18-8-1983 को प्राप्त हुए थे ।

(ग) सुझावों पर भारत सरकार के राजभाषा विभाग के परामर्श से दिल्ली प्रशासन द्वारा विचार किया जा रहा है ।

Porters at New Delhi and other stations

2083. SHRI PRITHIBI MAJHI: Will the Minister of TRANSPORT be pleased to state:

(a) whether it is a fact that services of many porters were terminated in 1984 and 1985 even when they had put in 180 days service at New Delhi Railway Station and at other Stations in Northern Railway; and

(b) if so, what are the details thereof and in what manner Government propose to absorb them within a fixed time Schedule?

THE MINISTER OF STATE IN THE DEPARTMENT OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) and (b) Licensed porters are not railway employees. They are only licensed by the Railway Administrations to carry passengers luggage in station premises according to portage rates fixed by the railways. Hence the question of termination of their services after 180 days of service or absorbing them in railway service does not arise.

Customs duty on Hepatitis B-Virus does

2084. SHRIMATI RENUKA CHOWDHURY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that 130 per cent Customs duty has been imposed on Hepatitis B-Virus dose during 1986-87,